IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (PIL) No. 4637 of 2018

Shailja Tirkey & Another .... Petitioners
Versus
Union of India & Others .... Respondents

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE H. C. MISHRA

For the Petitioner : Mr. Prem Mardi, Advocate
For the Union of India : Mr. Jitendra Tripathi, C.G.C.
For the Respondent-State : Mr. Vikash Kumar, A.C. to A.G.

Order No. 06 / Dated 11th January, 2019.
Aniruddha Bose, C.J.

Today learned counsel for the petitioners is present.

On behalf of the Union of India and the State, learned counsels appeared.

Child Welfare Committee is represented by Dr. Rupa Kumari, Chairperson, Child Welfare Committee Board and Ms. Tanushree Sarkar, Board Member, Child Welfare Committee, Ranchi.

Let notice be issued upon the learned Attorney General of India, as certain important questions have been raised over the constitutionality of Section 56 (3) of the Juvenile Justice (Care & Protection of Children) Act, 2015.

Let the counter affidavit be filed by 15th February, 2019.

Reply thereto be filed by 28th February, 2019.

Matter shall be listed on 1st March, 2019.

(Aniruddha Bose, C.J.)

(H. C. Mishra, J.)

R.Kr./B.S